

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:643

ANSWERED ON:08.07.2009

MANDATORY WARNING ON TOBACCO PRODUCTS

Maadam Shri Vikrambhai Arjanbhai;Reddy Shri K. Jayasurya Prakash

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has made it mandatory that the tobacco product packets should carry a health warning alongwith a logo of danger sign on them;
- (b) if so, the details thereof;
- (c) whether some of the tobacco products have been exempted from this legal requirement;
- (d) if so, the details thereof; and
- (e) the steps taken by Government to bring all tobacco products under this regulation?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE(SHRI GHULAM NABI AZAD)

(a) Yes.

(b) The Section 7 of the " The Cigarette and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003" provide for specified warnings on every package of cigarette or any other Tobacco products.

The Cigarette and Other Tobacco Products (Packaging and Labeling) Rules,2006 was initially notified in the 5th July 2006 and the provision were to come into effect on 1st February 2007. However through an amendment of the Act, vide notification dated 29-09-07 the depiction of Skull and Bone has been made optional. The revised Rules have been notified vide GSR No. 182 dated 15th March 2008 and have come into force from 31st May 2009.

(c) No tobacco product is exempted from the pictorial warning.

(d) does not arise.

(e) The Government of India has enacted the Tobacco Control Act namely "The Cigarette and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003".This Act is very comprehensive and is applicable to all the tobacco products as mentioned in the schedule to the Act.